

THE ADMINISTRATOR GENERAL'S  
ACT, 1874.

ARRANGEMENT OF SECTIONS.

PREAMBLE.

PART I.

PRELIMINARY.

SECTIONS.

1. Short title.  
Local extent.  
Commencement.
2. Repeal of Acts.
3. Interpretation-clause.

PART II.

OF THE OFFICE OF ADMINISTRATOR GENERAL.

4. Designation of the Administrators General in the three Presidencies.
5. Appointment, suspension and removal of Administrators General.
6. Qualification of future and continuance of existing incumbents.
7. Administrator General not an officer of High Court.
8. Probates, &c., granted by Supreme Courts to Ecclesiastical Registrars to have same effect as if granted to Administrator General.
9. No Administrator General to be Ecclesiastical Registrar.  
Administrator General not to hold any other office without sanction of Government.
10. Penalty for trading.  
Exception.
11. Security to be given by Administrator General.  
Substitution of security or sureties.
12. No security nor oath to be required from Administrator General.
13. Appointment of officiating Administrator General.

PART III.

[Price eight annas and nine pies.]

## PART III.

OF THE RIGHTS, POWERS AND DUTIES OF THE ADMINISTRATOR  
GENERAL.

(a).—*Grants of Letters of Administration and Probate to the Administrator General.*

## SECTIONS.

14. As regards Administrator General, High Court at Presidency town to be deemed a Court of competent jurisdiction within meaning of Act X of 1865, sections 187 and 190.
15. Administrator General entitled to letters of administration, unless granted to next-of-kin.  
Administrator General entitled in preference to creditor, non-universal legatee or friend.
16. When administration of estates of persons other than Hindús, &c., is to be by Administrator General.
17. Power to direct Administrator General to apply for administration.  
Administration to effects of Hindús, &c., when granted under this section.  
Costs of unnecessary application.
18. Power to enjoin Administrator General to collect and hold assets until right of succession or administration is ascertained.  
Rate of commission payable in such case.
19. Probate to be granted to executor appearing in the course of proceedings taken by Administrator General.  
Costs of proceedings taken by Administrator General to be paid out of estate.
20. If no executor or next-of-kin appear or give necessary security, administration to be granted to Administrator General.
21. Administrator General in certain cases to secure and distribute the effects of soldiers.  
Proviso.
22. Power to grant Administrator General letters limited to purpose of dealing with assets in accordance with Regimental Debts Act.
23. Administrator General not precluded from applying for letters in any case within one month after death.
24. After revocation, letters of administration granted to Administrator General to be deemed as to him to have been voidable only.  
Exception.  
Proviso.
25. Validity of payments made by Administrator General prior to revocation of administration.
26. Recall

## SECTIONS.

26. Recall of Administrator General's administration, and grant of probate, &c., to executor or next-of-kin.  
Time within which application to revoke such administration must be made.
27. Costs of obtaining administration, &c., may, on revocation, be ordered to be paid to Administrator General out of assets.
28. Exclusion of creditors who have not proved from assets with which a dividend is made.  
After one year from grant of administration, distribution of assets by Administrator General to be allowed against all claims of which he had no notice.  
Person receiving payments liable to refund.  
What to be notice of debt or claim.
29. Letters of administration to be granted to Administrator General by his name of office.  
Authority given by such letters.
30. Grant of probate to Administrator General named as executor by virtue of his office.
31. Transfer by private executor or administrator of interest under probate or letters of administration.
32. Appointment of official trustee as trustee of assets carried to separate accounts.
33. Vesting of estates, &c., in successor of Administrator General.

*(b).—Suits by and against the Administrator General.*

34. Administrator General to sue and be sued in his name of office.  
Suit not to abate by death, &c.  
Proviso as to costs.
35. Creditors' suits against Administrator General.

*(c).—Grant of Certificates by the Administrator General.*

36. In what case Administrator General may grant certificate.  
No certificate to be granted where probate or administration taken out, or in respect of money in Government Savings' Bank.
37. Grant of certificate to creditors.  
Proviso.
38. Administrator General not bound to grant certificate unless satisfied of claimant's title, &c.
39. Copy of certificate with receipt annexed, when signed by certificate-holder, to be a discharge.  
Right of executor or administrator against certificate-holder.  
Right of creditor against assets in hands of certificate-holder.

40. Administrator

40. Administrator General not bound to take out administration on account of effects in respect of which he has granted certificate.
41. Fee for certificate.

(d.)—*Expenses of the Administrator General's Establishment.*

42. Administrator General to defray expenses of establishment.

(e.)—*Accounts and Schedules.*

43. Administrator General to keep separate account for each estate, to be open to inspection on payment of fee.
44. Administrator General to furnish half-yearly schedules. Schedules to be filed and published.

#### PART IV.

##### OF THE AUDIT OF THE ADMINISTRATOR GENERAL'S ACCOUNTS.

45. Government to appoint auditors.
46. Auditors to examine schedule, and report to Government.
47. Auditors to have power to summon witnesses and to call for books, &c.  
Penalty for non-attendance.
48. Costs of preparing schedules, &c., how to be paid.
49. Auditors to report specially to Government if accounts appear incorrect.
50. Proceedings upon such report.
51. Costs of reference, &c., how to be defrayed.

#### PART V.

##### OF THE COMMISSION OF THE ADMINISTRATOR GENERAL.

52. Commission to be received by Administrators General.
53. Section 52 not to apply to property of officers and soldiers dying on service, coming to hands of Administrator General.  
Administrator General entitled to a commission, of only three per cent. on gross amount of such property.
54. What expenses, &c., commission is to cover.  
How payable.  
Commission retained to be deemed a distribution.
55. Commission of the Administrator General of Bengal may be raised and again reduced.  
Commission of the Administrators General of Madras and Bombay may be reduced and again raised.  
Proviso.
56. Commission not to be charged by executor or administrator other than the Administrator General.  
Bequest in favour of executors not affected.

#### PART VI.

## PART VI.

## MISCELLANEOUS.

57. Power to make rules—  
For custody of assets.  
For remittance of money.  
For guidance of Administrator General.  
Proviso as to rules now in force.
58. Publication of new rules.
59. Power to decide when commission shall be deemed payable.
60. Orders of Court to be equivalent to decrees.
61. False evidence.
62. Assets unclaimed for fifteen years to be transferred to Government.  
Proviso.
63. Mode of proceeding by claimant to recover principal money so transferred.
64. District Judge in certain cases to take charge of property of deceased persons, and to report to Administrator General.
65. Act not to require administration of estates of soldiers, unless Administrator General authorized by Military Secretary or Committee of Adjustment.
66. Indian Succession Act and Indian Companies' Act not to affect Administrator General.  
Saving of provisions of Presidency Police Acts as to petty estates.

# ACT No. II OF 1874.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 10th day of February 1874).*

An Act to consolidate and amend the law relating to the office and duties of Administrator General.

**W**HEREAS it is expedient to consolidate and amend the law relating to the office and duties of Administrator General; It is hereby enacted as follows:— Preamble.

## PART I.

### PRELIMINARY.

1. This Act may be called "The Administrator General's Act, 1874:" Short title.

It extends to the whole of British India and, so far as regards British subjects of Her Majesty, to the dominions of Princes and States in India in alliance with Her Majesty; Local extent.

And it shall come into force at once.

2. Act No. XXIV of 1867 (*to consolidate and amend the law relating to the office and duties of Administrator General*) and Act No. XIX of 1869 (*to facilitate administration to the estates of deceased British subjects in the Hyderabad Assigned Districts*) and Act No. V of 1870 (so far as it relates to the Administrator General) are hereby repealed. Commencement.  
Repeal of Acts.

All things duly done under any of the enactments hereby repealed shall be considered as having been done under this Act.

3. In

2

Interpreta-  
tion-clause.

3. In this Act—unless there be something repugnant in the subject or context—

“ Presidency  
of Bengal.”

“ Presidency of Bengal” includes

(a) the territories for the time being respectively under the governments of the Lieutenant-Governors of Bengal, the North-Western Provinces and the Panjáb ;

(b) the territories for the time being respectively under the administrations of the Chief Commissioners of Oudh, the Central Provinces, British Burma, Ajmer and Mairwára, Assam and the Andaman and Nicobar Islands ;

(c) such of the dominions of Princes and States aforesaid as the Governor General in Council may, by notification in the *Gazette of India*, from time to time direct :

“ Presidency  
of Madras.”

“ Presidency of Madras” includes

(a) the territories for the time being under the government of the Governor of Fort St. George in Council ;

(b) such of the dominions aforesaid as the Governor General in Council may, by notification in the *Gazette of India*, from time to time direct ;

(c) Coorg ;

(d) Mysore ;

“ Presidency  
of Bombay.”

“ Presidency of Bombay” means

(a) the territories for the time being under the government of the Governor of Bombay in Council ;

(b) such of the dominions aforesaid as the Governor General in Council may, by notification in the *Gazette of India*, from time to time direct ;

(c) the Haidarábád Assigned Districts :

“ Presidency  
Town.”

“ Presidency Town” means the town of Calcutta, Madras or Bombay, as the case may be :

“ Govern-  
ment.”

“ Government” means the Governor General in Council, so far as the Act relates to the Presidency of Bengal ; the person for the time being administering the executive government of the Presidency of Fort St. George, so far as the Act relates to the

Presidency

Presidency of Madras; and the person for the time being administering the executive Government of the Presidency of Bombay, so far as the Act relates to the Presidency of Bombay:

“Letters of Administration” shall include any letters of administration, whether general or limited, or with a Will annexed, and letters *ad colligenda bona*: “Letters of Administration.”

“Next-of-kin” includes a widower or widow of a deceased person, or any other person who, by law and according to the practice of the Courts, would be entitled to letters of administration in preference to a creditor or legatee of the deceased: “Next-of-kin.”

“Officer” means a commissioned officer of Her Majesty’s Army, or of Her Majesty’s Indian Army: “Officer.”

“Soldier” means a soldier of Her Majesty’s Army, or European soldier of Her Majesty’s Indian Army, including a warrant and a non-commissioned officer: “Soldier.”

“Assets” includes immoveable as well as moveable property. “Assets.”

## PART II.

### OF THE OFFICE OF ADMINISTRATOR GENERAL.

4. In each of the Presidencies of Bengal, Madras and Bombay, there shall be an Administrator General. Designation of the Administrators General in the three Presidencies.

The said Administrators General shall be called respectively the Administrator General of Bengal, the Administrator General of Madras, and the Administrator General of Bombay.

5. Such officers shall be appointed and may be suspended or removed by the authorities hereinafter mentioned respectively; that is to say:— Appointment, suspension and removal of Administrators General.

The Administrator General of Bengal, by the Governor General in Council:

the Administrator General of Madras, by the Government of Fort St. George; and

the Administrator General of Bombay, by the Government of Bombay.

6. Any



Qualification of future and continuance of existing incumbents.

6. Any person hereafter appointed to the office of Administrator General or officiating Administrator General of any of the said Presidencies, shall be a member of the Bar of England or Ireland, or of the Faculty of Advocates in Scotland; but any person now holding such office shall continue to hold the same, subject to the provisions contained in the other sections of this Act.

Administrator General not an officer of High Court.

7. The Administrator General shall not be deemed in that capacity to be an officer of any High Court.

Probates, &c., granted by Supreme Courts to Ecclesiastical Registrars to have same effect as if granted to Administrator General.

8. All probates and letters of administration granted by any of the late Supreme Courts of Judicature to the Ecclesiastical Registrar of such Court in virtue of his office, shall have the same effect in all respects as to any act hereafter to be done or required to be done under this Act, as if they had been granted to the Administrator General.

No Administrator General to be Ecclesiastical Registrar.

9. No person now holding the office of Administrator General, or hereafter to be appointed to such office in any of the said Presidencies, shall hold the office of Ecclesiastical Registrar; nor, without the express sanction of Government, any other office together with that of Administrator General:

Administrator General not to hold any other office without sanction of Government.

Provided that the Administrator General of the Presidency may be appointed Official Trustee under Act No. XVII of 1864 (*to constitute an office of Official Trustee*):

Provided also, that the Administrator General of Bengal may hold the office of Receiver of the High Court of Judicature at Fort William.

Penalty for trading. Exception.

10. It is hereby declared to be an offence punishable in manner provided by section one hundred and sixty-eight of the Indian Penal Code, for any Administrator General to trade or traffic for his own benefit, or for the benefit of any other person, unless so far as appears to him to be expedient for the due management of the estates which come into his charge under the provisions of this Act, and for the sole benefit of the several persons entitled to the proceeds

proceeds of such estates respectively ; but this exception is not to be construed to alter the civil liabilities of the Administrator General as trustee of such estates.

**11.** Unless the Governor General in Council, or the Government, with the sanction of the Governor General in Council, otherwise orders, every Administrator General hereafter to be appointed shall give security to the Secretary of State for India for the due execution of his office, for one lách of rupees by his own bond, and for another lách of rupees, or for separate sums amounting together to one lách of rupees by the deposit of Government securities, or by the joint and several bond or bonds of two or more sureties to be approved by Government, or partly by such deposit and partly by such bond or bonds :

Security to be given by Administrator General.

Provided that every Administrator General may, with the consent of Government, substitute either of the said two last-mentioned kinds of security for another previously given for such last-mentioned lách or any part of it ;

Substitution of security or sureties.

and every Administrator General may, with the consent of Government, and shall from time to time when required by Government so to do, cause fresh sureties to be substituted for any of those previously bound, so far as the security relates to the due execution of his office for the time then to come.

**12.** No Administrator General shall be required by any Court to enter into any administration bond, or to give other security to the Court, on the grant of any letters of administration to him in virtue of his office.

No security nor oath to be required from Administrator General.

No Administrator General shall be required to verify, otherwise than by his signature, any petition presented by him under the provisions of this Act, and if the facts stated in any such petition are not within the Administrator General's own personal knowledge, the petition may be subscribed and verified by any person competent to make the verification.

Whoever makes a statement in any such petition which is false, and which he either knows or believes

to

11

to be false or does not believe to be true, shall be deemed to have intentionally given false evidence in a stage of a judicial proceeding.

Appointment of officiating Administrator General.

13. Whenever any person holding the office of Administrator General obtains leave of absence; the Government may appoint some person to officiate as Administrator General, and such person, while so officiating, shall be subject to the same conditions and be bound by the same responsibilities as the Administrator General by any law for the time being in force, and he shall be deemed to be Administrator General for the time being under this Act, and shall be liable to give security under section eleven in like manner as if he had been appointed Administrator General.

PART III.

OF THE RIGHTS, POWERS AND DUTIES OF THE ADMINISTRATOR GENERAL.

(a).—*Grants of Letters of Administration and Probate to the Administrator General.*

As regards Administrator General, High Court at Presidency town to be deemed a Court of competent jurisdiction within meaning of Act X of 1865, sections 187 and 190.

14. So far as regards the Administrator General of any of the Presidencies of Bengal, Madras and Bombay, the High Court at the Presidency town shall be deemed to be a Court of competent jurisdiction within the meaning of sections one hundred and eighty-seven and one hundred and ninety of the Indian Succession Act, 1865, wheresoever within the Presidency the property to be comprised in the probate or letters of administration may be situate.

Administrator General entitled to letters of administration, unless granted to next-of-kin.

15. Any letters of administration, or letters *ad colligenda bona*, hereafter be granted by the High Court of Judicature at any Presidency town, shall be granted to the Administrator General of the Presidency, unless they are granted to the next-of-kin of the deceased.

Administrator General entitled in

The Administrator General of the Presidency shall be deemed by all the Courts in the Presidency to have

a right to letters of administration in preference to that of any person merely on the ground of his being a creditor, a legatee other than an universal legatee, or a friend of the deceased.

preference to creditor, non-universal legatee or friend.

16. If any person, not being a Hindú, Muhammadan or Buddhist, or a person exempted under the Indian Succession Act, 1865, section three hundred and thirty-two, from the operation of that Act, shall have died, whether within any of the said Presidencies or not, and whether before or after the passing of this Act, and shall have left assets exceeding at the date of the death or within one year thereafter the value of one thousand rupees within any of the said Presidencies,

When administration of estates of persons other than Hindús, &c., is to be by Administrator General.

and if no person to whom the Court would have jurisdiction to commit administration of such assets has, within one month after his death, applied in such Presidency for probate of his Will, or for any letters of administration of his estate,

the Administrator General of the Presidency in which such assets are, shall, within a reasonable time after he has had notice of the death of such person, and of his having left such assets as aforesaid, take such proceedings as may be necessary to obtain from the High Court at the Presidency town, letters of administration to the effects of such person, either generally or with a Will annexed, as the case may require.

Whenever the Administrator General of the Presidency takes proceedings under this section, it shall be sufficient if the petition required by section two hundred and forty-six of the Indian Succession Act, 1865, states

(a) the time and place of the deceased's death to the best of the petitioner's knowledge or belief,

(b) that the deceased left some property within the Presidency as hereinbefore defined, and

(c) the amount or value of assets which are likely to come into the petitioner's hands.

17. Whenever any person, whether a Hindú, Muhammadan or Buddhist, or not, shall have died leaving assets within the local limits of the ordinary original

Power to direct Administrator General to apply for administration.  
civil

civil jurisdiction of the High Court at the Presidency town, it shall be lawful for the Court,

upon the application of any person interested in such assets, or in the due administration thereof, either as a creditor, legatee, next-of-kin or otherwise, or

upon the application of a friend of any minor so interested, or

upon the application of the Administrator General, if the applicant satisfies the Court that danger is to be apprehended of the misappropriation, deterioration or waste of such assets unless letters of administration of the effects of such person are granted,

to make an order, upon such terms as to indemnifying the Administrator General against costs and other expenses as the Court thinks fit, directing the Administrator General to apply for letters of administration of the effects of such person :

Administration to effects of Hindús, &c., when granted under this section.

Costs of unnecessary application.

Power to enjoin Administrator General to collect and hold assets until right of succession or administration is ascertained.

Provided that, in the case of an application being made under this section for letters of administration to the effects of a deceased Hindú, Muhammadan or Buddhist, or person exempted as aforesaid, the Court may refuse to grant letters of administration to any person, if it be satisfied that such grant is unnecessary for the protection of the assets, and in such case the Court shall make such order as to the costs of the application as it thinks just.

18. Whenever any person, whether a Hindú, Muhammadan or Buddhist, or not, shall have died, whether before or after the passing of this Act, leaving assets within the local limits of the ordinary original civil jurisdiction of any of the said High Courts, and such Court is satisfied that danger is to be apprehended of the misappropriation, deterioration or waste of such property, before it can be ascertained who may be legally entitled to the succession to such property, or whether the Administrator General is entitled to letters of administration to such deceased person,

the Court may authorize and enjoin the Administrator General to collect and take possession of such property, and to hold or deposit or invest the same

same according to the orders and directions of the Court, and in default of any such orders or directions, according to the provisions of this Act so far as the same are applicable to such property ;

and the Administrator General shall be entitled to a commission of one *per centum* upon the amount of all moveable assets collected or received by him in pursuance of such order, and also to reimburse himself for all payments made by him in respect of the assets which a private administrator of such assets might lawfully have made ;

Rate of commission payable in such case.

and in case letters of administration of any such property are afterwards granted to the Administrator General, the said commission of one *per centum* shall be deemed a part payment of the commission payable to the Administrator General under the letters of administration.

Any order of Court made under the provisions of this section, shall entitle the Administrator General to collect and to take possession of such property, and, if necessary, to maintain a suit for the recovery thereof.

19. If in the course of proceedings to obtain letters of administration under the provisions of section sixteen or section seventeen,

Probate to be granted to executor appearing in the course of proceedings taken by Administrator General.

any executor appointed by a Will of the deceased appears according to the practice of the Court and proves the Will and accepts the office of executor,

or if any person appears according to such practice and makes out his claim to letters of administration as next-of-kin of the deceased, and gives such security as is required of him by law or by the practice of the Court,

the Court shall grant probate of the Will or letters of administration accordingly, and shall award to the Administrator General his costs of the proceedings so taken by him, to be paid out of the estate as part of the testamentary or intestate expenses thereof.

Costs of proceedings taken by Administrator General to be paid out of estate.

20. If no person appears according to the practice of the Court, and entitles himself to probate of a Will, or to a grant of letters of administration as next-of-kin of the deceased,

If no executor or next-of-kin appear or give necessary security,

OR

administra-  
tion to be  
granted to  
Administra-  
tor General.

or if the person who entitles himself to a grant of administration neglects to give such security as may be required of him by law or according to the practice of the Court,

the Court shall grant letters of administration to the Administrator General.

Adminis-  
trator  
General in  
certain cases  
to secure and  
distribute the  
effects of  
soldiers.

21. The Administrator General shall, when duly authorized or required so to do by the Military Secretary to Government, secure and distribute the assets of the estate and effects of any officer, soldier, or other person subject to any Articles of War, in all cases in which such estate and effects do not exceed in the whole five hundred rupees, charging the estate with a commission of three *per centum* only.

Proviso.

It shall not be necessary for the Administrator General to take out letters of administration in cases referred to in this section: but he shall have the same powers with regard to all such assets as he would have had if he had taken out such letters.

Power to  
grant Admin-  
istrator  
General  
letters  
limited to  
purpose of  
dealing with  
assets in  
accordance  
with Regi-  
mental Debts  
Act.

22. When the Administrator General applies for letters of administration to the effects of any officer, soldier or other person, subject to the Articles of War, the Court may grant to him letters of administration limited to the purpose of dealing with such effects in accordance with the provisions of the Regimental Debts Act, 1863, or any other law for the time being in force relating to the payment of regimental debts and the distribution of the effects of officers dying on service.

Administra-  
tor General  
not precluded  
from apply-  
ing for letters  
in any case  
within one  
month after  
death.

23. Nothing in this Act is intended to preclude the Administrator General from applying to the Court for letters of administration in any case within the period of one month from the death of the deceased.

After revoca-  
tion, letters  
of adminis-  
tration  
granted to  
Administra-  
tor General  
to be deemed

24. If any letters of administration granted to the Administrator General under the provisions of this Act, be revoked or recalled, the same shall, so far as regards the Administrator General and all persons acting under his authority in pursuance thereof, be deemed to have been only voidable; except as to any act

as to him to have been voidable only. Exception. Proviso.

act done by any such Administrator General or other person as aforesaid, after notice of a Will or of any other fact which would render such letters void :

Provided that no notice of a Will or of any other fact which would render any such letters void, shall affect the Administrator General or any person acting under his authority in pursuance of such letters unless, within the period of one month from the time of giving such notice, proceedings be commenced to prove the Will, or to cause the letters to be revoked, nor unless such proceedings be prosecuted without unreasonable delay.

Validity of payments made by Administrator General prior to revocation of administration.

25. If any letters of administration granted under this Act be revoked upon the production and proof of a Will, all payments made or acts done by or under the authority of the Administrator General in pursuance of such letters of administration prior to the revocation thereof, which would have been valid under any letters of administration lawfully granted to him with such Will annexed, shall be deemed valid notwithstanding such revocation.

Recall of Administrator General's administration, and grant of probate, &c., to executor or next-of-kin.

26. If an executor or next-of-kin of the deceased who has not been personally served with a citation or who has not had notice thereof in time to appear pursuant thereto, establish to the satisfaction of the Court a claim to probate of a Will or to letters of administration in preference to the Administrator General, any letters of administration granted by virtue of this Act to the Administrator General may be re-called and revoked, and probate may be granted to such executor, or letters of administration granted to such other person as aforesaid :

Time within which application to revoke such administration must be made.

Provided that no letters of administration granted to the Administrator General shall be revoked or re-called for the cause aforesaid, except in cases in which a Will or codicil of the deceased is proved in the Presidency, unless the application for that purpose be made within six months after the grant to the Administrator General, and the Court be satisfied that there has been no unreasonable delay in making the application, or in transmitting the authority under which the application is made.



Administrator General or other person after notice of a Will or of any other instrument shall render such letters void :

notice of a Will or of any other instrument under any such letters void, shall the Administrator General or any person acting in pursuance of such letters within a period of one month from the time the proceedings be commenced to cause the letters to be revoked and proceedings be prosecuted without

of administration granted under the provisions of this Act shall be void upon the production and payment made or acts done by the Administrator General or any person acting in pursuance of such letters, which would have been the result of administration lawfully granted under such Will annexed, shall be void from the date of such revocation.

next-of-kin of the deceased, shall be served with a citation to appear before the Court in time to appear to the satisfaction of the Court for a Will or to letters of administration to the Administrator General. Letters of administration granted by the Administrator General may be revoked and probate may be granted of administration granted as aforesaid.

of administration granted shall be revoked or rescinded, except in cases in which the Court is proved in application for that purpose after the grant to the Administrator General, the Court be satisfied that the delay in making the application was made in good faith and the authority under

27. If

27. If any letters of administration granted to the Administrator General in pursuance of this Act be revoked, the Court may order the costs of obtaining such letters of administration, and the whole or any part of any commission which would otherwise have been payable under this Act, together with the costs of the Administrator General in any proceedings taken to obtain such revocation, to be paid to or retained by the Administrator General out of any assets belonging to the estate :

Costs of obtaining administration, &c., may, on revocation, be ordered to be paid to Administrator General out of assets.

Provided that, in any such case, when the deceased has left a Will appointing an executor, and probate of the Will has been granted by any Court in the Presidency to such executor within three months after the death, or when the widow or next-of-kin has, within one month if resident within the Presidency, or within three months if resident beyond the Presidency, obtained from any such Court letters of administration to the estate and effects of the deceased, then and in either of such cases the Administrator General shall (without prejudice to the provisions contained in sections seventeen and eighteen) not be entitled to receive or retain any commission out of any assets belonging to such estate and situate within the jurisdiction of the Court by which probate or administration has been granted as last aforesaid.

28. Whenever the Administrator General declares a dividend among such creditors of the deceased as have proved their debts, and notifies the payment of such dividend by advertisement in the official Gazette, no creditor of the deceased who has not previously to such declaration and advertisement proved his debt, shall be entitled to participate in such in the assets wherewith such dividend is made.

Exclusion of creditors who have not proved, from assets with which a dividend is made.

Any payment or delivery of assets to any legatee or to any person entitled in distribution, which is made by an Administrator General after the expiration of one year from the grant of the letters of administration under which such payment or delivery is made, shall be allowed to the Administrator General as against all creditors and other claimants against

After one year from grant of administration, distribution of assets by Administrator General to be allowed against all

the

claims of which he had no notice.

Person receiving payments liable to refund.

What to be notice of debt or claim

Letters of administration to be granted to Administrator General by his name of office.

Authority given by such letters.

Grant of probate to Administrator General named as executor by virtue of his office.

Transfer by private executor or administrator of interest under probate or letters of administration.

the estate, of whose debts or claims he has not had notice before making such payment or delivery :

Provided that nothing herein contained shall exempt the person to whom such payment or delivery is made, from any liability to refund to which he would otherwise be liable :

Provided also, that no notice of any debt or claim shall affect the Administrator General, unless proceedings to enforce the debt or claim are commenced within one month after the giving of such notice, and are prosecuted without unreasonable delay.

**29.** All letters of administration granted to any Administrator General in virtue of his office shall be granted to him by his name of office,

and all letters of administration heretofore granted to the Ecclesiastical Registrar or Administrator General officially, or granted to any Administrator General in virtue of his office, shall authorize the Administrator General for the time being of the same Presidency to act as administrator of the estate to which such letters relate.

**30.** Every probate granted to any Administrator General of a Will wherein he is named as executor by virtue of his office, shall be granted to him by his name of office, and shall authorize the Administrator General for the time being of the same Presidency to act as executor of the estate to which such probate relates.

**31.** Any private executor or administrator, may, with the previous consent of the Administrator General of the Presidency in which the property comprised in the probate or letters of administration is situated, by an instrument in writing under his hand, bearing a stamp of ten rupees and notified in the local Gazette, transfer all estates, effects and interests vested in him by virtue of such probate or letters to the Administrator General by his name of office ;

and thereupon the transferor shall be exempt from all liability as such executor or administrator, as the case

debts or claims he has not had full payment or delivery :

nothing herein contained shall exempt him from such payment or delivery or from his liability to refund to which he is liable.

the discharge of any debt or claim of the Administrator General, unless proof of such debt or claim are complete after the giving of such discharge without unreasonable delay.

administration granted to any person in his office shall be subject to the provisions of this Act.

any power heretofore granted to any Administrator General or Administrator shall authorize the Administrator General, when being of the same office, to exercise the same.

any Administrator General appointed as executor or administrator shall be deemed to have been appointed to him by his predecessor in office.

Administrator General, may, in his office, be comprised in the local Gazette, and bearing the name of the Administrator General, shall be vested in his successor in office, and shall be exempt from the provisions of this Act, as the case may be.

case may be, for any act or omission in respect of the said property after the date of the said transfer :

and the Administrator General for the time being shall have the rights and be subject to the liabilities which he would have had, and to which he would have been subject, if the probate or letters of administration, as the case may be, had been granted to him by his name of office at the date aforesaid.

Nothing herein contained shall be taken to exempt any such transferor from liability for acts and omissions in respect of the said property prior to the transfer.

**32.** Whenever the Administrator General carries over assets to separate accounts in his books, he shall notify the fact in the local official Gazette; and he may, with the consent of the Official Trustee, and subject to such rules as the Governor General in Council may from time to time prescribe in this behalf, appoint the Official Trustee to be the trustee of such assets; and upon such appointment such assets shall vest in the Official Trustee and his successors in office, and be held by him and them upon the same trusts as the same assets were held immediately before such appointment. And for the purposes of Act No. XVII of 1864 such assets shall be deemed to have been vested in the Official Trustee under section ten of that Act.

Appointment of Official Trustee as trustee of assets carried to separate accounts.

**33.** All estates, effects and interests which, at the time of the death, resignation or removal from office of any Administrator General, are vested in him by virtue of such letters of administration, probates or transfers as aforesaid, shall, upon every such death, resignation or removal, cease to be vested in him, and shall vest in his successor in office immediately upon his appointment thereto.

Vesting of estates, &c., in successor of Administrator General.

All books, papers and documents kept by such Administrator General by virtue of his office or as such executor or transferee as aforesaid, shall be transferred to and vested in his successor in office.

(b).—Suits by and against the Administrator General.

**34.** All suits and other proceedings commenced by or against any Administrator General in his representative

Administrator General to sue and be

sued in his name of office.

Suit not to abate by death, &c.

Proviso as to costs.

Creditors' suits against Administrator General.

In what case Administrator General may grant certificate.

representative character, may be brought by or against him by his name of office,

and no suit or other proceeding heretofore or hereafter commenced by or against any person as Administrator General, either alone or jointly with any other person, shall abate by reason of the death, resignation or removal from office of any such Administrator General, but the same may, by order of the Court and upon such terms as to the service of notices or otherwise as the Court may direct, be continued by or against his successor immediately upon his appointment, in the same manner as if no such death, resignation or removal had occurred :

Provided that nothing hereinbefore contained shall render any such successor personally liable for any costs incurred prior to the order for continuing the suit against him.

35. If any suit be brought by a creditor against any Administrator General in his representative character, the plaintiff shall be liable to pay the costs of the suit down to and including the decree, unless upon proof by affidavit or otherwise that not less than one month previous to the institution of the suit he had applied in writing to the Administrator General stating the amount and other particulars of the claim and supporting the same by such evidence as, under the circumstances of the case, the Administrator General was reasonably entitled to require, and that the Administrator General had refused or neglected to register the claim according to the practice of his office.

If in any such suit judgment is pronounced in favour of the plaintiff, he shall, nevertheless, be only entitled to payment out of the assets of the deceased equally and rateably with the other creditors.

(c).—*Grant of Certificates by the Administrator General.*

36. Whenever any person, not being a Hindu, Muhammadan or Buddhist, or exempted under the Indian Succession Act, 1865, section three hundred and thirty-two, from the operation of that Act, shall have

may be brought by or against  
office.

proceeding heretofore or here  
or against any person as Admin  
alone or jointly with any other  
by reason of the death, resignation  
office of any such Administrator  
may, by order of the Court  
as to the service of notices of  
may direct, be continued by  
immediately upon his appoint  
as if no such death, resig  
occurred :

hereinbefore contained shall  
personally liable for any  
the order for continuing the

brought by a creditor against  
in his representative cha-  
be liable to pay the costs of  
including the decree, unless  
otherwise that not less than  
the institution of the suit he  
to the Administrator General,  
other particulars of the claim,  
by such evidence as, under  
the case, the Administrator  
entitled to require, and that  
had refused or neglected to  
to the practice of his

judgment is pronounced in  
shall, nevertheless, be only  
the assets of the deceased  
other creditors.

by the Administrator

not being a Hindú,  
exempted under the  
three hundred  
of that Act, shall  
have

have died, whether within any of the said Presiden-  
cies or not, whether before or after the passing of this  
Act, and whether testate or intestate, and shall have  
left assets (whether moveable, or immoveable, or both)  
within any of the said Presidencies, and the Adminis-  
trator General of such Presidency is satisfied that  
such assets do not exceed in the whole one thousand  
rupees in value, he may, after the lapse of one month  
from the death if he thinks fit, or before the  
lapse of the said month, if he is requested so to  
do by writing under the hand of the executor or the  
widow or other person entitled to administer the  
effects of the deceased, grant to any person claiming  
otherwise than as a creditor to be entitled to a share  
of such assets, certificates under his hand entitling  
the claimant to receive the property therein men-  
tioned, belonging to the estate of the deceased, to a  
value not exceeding in the whole one thousand rupees:

Provided that no certificate shall be granted under  
this section where probate of the deceased's Will or  
letters of administration of his effects has or have  
been granted, or in respect of any sum of money  
deposited in a Government Savings Bank.

No certificate  
to be granted  
where pro-  
bate or ad-  
ministration  
taken out, or  
in respect of  
money in  
Government  
Savings  
Bank.

37. If in cases falling within section thirty-six, no  
person claiming otherwise than as a creditor to be  
entitled to a share of the effects of the deceased  
obtains, within three months, a certificate from the  
Administrator General under the same section, or  
letters of administration to the estate and effects of  
the deceased, the Administrator General may admin-  
ister the estate and effects without letters of admin-  
istration, in the same manner as if such letters had  
been granted to him ;

Grant of  
certificate to  
creditors.

and if he neglect or refuse to take upon himself  
the administration of the estate and effects, he shall,  
upon the application of a creditor and upon being  
satisfied of his title, grant a certificate in the same  
manner as if such creditor were entitled to a share  
of the effects of the deceased,

and

and such certificate shall have the same effect as a certificate granted under the provisions of the same section, and shall be subject to all the provisions of this Act which are applicable to such certificate :

Proviso.

° Provided that the Administrator General may, before granting such certificate, if he think fit, require the creditor to give reasonable security for the due administration of the estate and effects of the deceased.

Administrator General not bound to grant certificate unless satisfied of claimant's title, &c.

**38.** The Administrator General shall not be bound to grant any such certificate, unless he be satisfied of the title of the claimant and of the value of the assets of the deceased, either by the oath or affirmation of the claimant (which oath or affirmation the Administrator General is hereby authorized to administer or take), or by such other evidence as he requires.

Copy of certificate with receipt annexed, when signed by certificate-holder, to be a discharge.

**39.** A copy of any such certificate with a receipt annexed shall, when such copy and receipt are signed by the person to whom the certificate has been granted, be a full discharge for payment or delivery to him of the money or security for money therein mentioned, to the person paying or delivering the same :

Right of executor or administrator against certificate-holder:

but nothing in this Act shall preclude any executor or administrator of the deceased from recovering, from the person receiving the same, the amount remaining in his hands after deducting the amount of all debts or other demands lawfully paid or discharged by him in due course of administration.

Right of creditor against assets in hands of certificate-holder.

And any creditor or claimant against the estate of the deceased shall be at liberty to recover his debt or claim out of the assets received by such person and remaining in his hands unadministered, in the same manner and to the same extent as if such person had obtained letters of administration to the estate of the deceased.

Administrator General not bound to take out administration on account of effects in respect of which he has granted certificate.

**40.** The Administrator General shall not be bound to take out letters of administration to the estate of any deceased person on account of the effects in respect of which he grants any such certificate, but he may do so if he discover any fraud or misrepresentation made to him, or that the value of the estate exceeded one thousand rupees.

certificate shall have the same effect as if made under the provisions of the same Act, and shall be subject to all the provisions of that Act applicable to such certificate:

the Administrator General may, on such certificate, if he think fit, require the executor to give reasonable security for the due administration of the estate and effects of the deceased. The Administrator General shall not be bound to give such certificate, unless he be satisfied of the claimant and of the value of the estate. The Administrator General (which oath or affirmation the Administrator General is hereby authorized to administer) may also require such other evidence as he requires. The Administrator General may issue any such certificate with a receipt, and such copy and receipt are signed by the Administrator General when the certificate has been granted. The Administrator General may require security for money therein mentioned, and for paying or delivering the same:

shall preclude any executor or administrator of the deceased from recovering the same, the amount remaining after deducting the amount of any debts lawfully paid or discharged by the Administrator General.

claimant against the estate of the deceased to recover his debt or to receive any such person and such person had no claim against the estate of the deceased.

Administrator General shall not be bound to give such certificate, unless he be satisfied of the value of the estate.

41. For

41. For every such certificate the Administrator General shall be entitled to charge a fee calculated after the rate of three rupees in the hundred on the amount mentioned in the certificate.

Fee for certificate.

(d).—Expenses of the Administrator General's Establishment.

42. The Administrator General shall defray all the expenses of the establishment necessary for his office, and all other charges to which the said office is subject, except those for which express provision is made by this Act.

Administrator General to defray expenses of establishment.

(e).—Accounts and Schedules.

43. The Administrator General of each of the said Presidencies shall enter into books to be kept by him for that purpose, separate and distinct accounts of each estate, and of all such sums of money, bonds and other securities for money, goods, effects and things as come to his hands, or to the hands of any person employed by him or in trust for him under this Act; and likewise of all payments made by him on account of such estate, and of all debts due by or to the same, specifying the dates of such receipts and payments respectively.

Administrator General to keep separate account for each estate, to be open to inspection on payment of fee.

Such books shall be kept in the Administrator General's office, and shall be open for the inspection of all such persons, practitioners in the said Courts and others, as may have occasion to inspect the same, at office hours, paying only such reasonable fee for the time being fixed by the Government and published in the official Gazette of the Presidency to which the same may relate.

44. The Administrator General of each of the said Presidencies shall twice in every year, that is to say, on or before the first day of April, and on or before the first day of October, or on such other days as the Government, by any rules or orders to be published as aforesaid, may direct, exhibit and deliver, in the High Court at Calcutta, Madras or Bombay, as the case may be,

Administrator General to furnish half-yearly schedules.

(a) a schedule showing the gross amount of all sums of money received or paid by him on account of

of

of each estate in his charge, and the balances, during the period of six months ending severally on the thirty-first day of December and thirtieth day of June next before the day of delivering such schedule,

(b) a list of all bonds or other securities received on account of each of the said estates during the same period,

(c) a schedule of all administrations whereof the final balances have been paid over to the persons entitled to the same, during the same period, specifying the amount of such balances and the persons to whom paid.

Such schedules shall be filed of record in such High Court, and shall, within fourteen days afterwards, be published in the official Gazette of the Presidency by the Administrator General;

Schedules to  
to be filed and  
published.

and copies thereof in triplicate shall be delivered by such Administrator General to the Government, and shall be sent by such Government to the Secretary of State for India, in order that such Secretary may, if he think fit, order the same to be deposited at the India Office for public inspection, and cause notices to be published in the *London Gazette* and other leading newspapers, that such schedules are open to inspection there, or make such other orders respecting the same as he thinks fit.

#### PART IV.

#### OF THE AUDIT OF THE ADMINISTRATOR GENERAL'S ACCOUNTS.

45. The Government shall from time to time appoint auditors to examine the accounts of the Administrator General at the times of the delivery of the said schedules, and also at any other time when the Government thinks fit.

Government  
to appoint  
auditors.

46. The auditors shall examine the schedules and accounts, and report to the Government—

Auditors to  
examine sche-  
dule, and  
report to  
Government.

(a) Whether they contain a full and true account of everything which ought to be inserted therein,

(b) whether



(b) whether the books which by this Act, or by any such general rules and orders as hereinafter mentioned, are directed to be kept by the Administrator General, have been duly and regularly kept, and

(c) whether the assets and securities have been duly kept and invested and deposited in the manner prescribed by this Act, or by any such rules and orders to be made as aforesaid.

Auditors to have power to summon witnesses and to call for books, &c.

47. Every auditor shall have power to summon as well the Administrator General as any other person whose presence he thinks necessary, to attend him from time to time; and to examine the Administrator General or other person if he thinks fit, on oath or affirmation to be by him administered; and to call for all books, papers, vouchers and documents, which appear to him to be necessary for the purposes of the said reference.

If the Administrator General or other person when summoned refuses, or, without reasonable cause, neglects to attend or to produce any book, paper, voucher or document so required, or attends and refuses to be sworn or make an affirmation, or refuses to be examined, the auditors shall certify such neglect or refusal in writing to the High Court at the Presidency town;

Penalty for non-attendance.

and every person so refusing or neglecting shall thereupon be punishable in like manner as if such refusal or neglect had been in contempt of the said High Court.

Costs of preparing schedules, &c., how to be paid.

48. The costs and expenses of preparing and publishing the said schedules and copies thereof, and of every such reference and examination as aforesaid, shall be defrayed by all the estates to which such schedules or accounts relate.

Such costs and expenses, and the portion thereof to be contributed by each of the said estates, shall be ascertained and settled by the auditors, subject to the approval of the Government, and shall be paid out of the said estates accordingly by the Administrator General.

49. If

49. If upon any such reference and examination the auditors see reason to believe that the said schedules do not contain a true and correct account of the matters therein contained or which ought to be therein contained, or that the assets have not been duly kept and invested or deposited in the manner directed by this Act, or by any such rules and orders as aforesaid, or that the Administrator General has failed to comply with the provisions and directions of this Act or of any such rules and orders, they shall report accordingly to the Government.

Auditors to report specially to Government if accounts appear incorrect.

50. The Government may refer every such report as last aforesaid to the consideration of the Advocate General for the Presidency, who shall thereupon, if he think fit, proceed summarily against the defaulter or his executor or administrator in the High Court in the Presidency town, by petition for an account, or to compel obedience to this Act or to such rules and orders as aforesaid, or otherwise as he may think fit, in respect of all or any of the estates then or formerly under the administration of such defaulter ;

Proceedings upon such report.

and the said Advocate General may exhibit interrogatories to the said Administrator General, executor or administrator (hereinafter called the defendant), who shall be bound to answer the same as fully as if a commission had been issued under the provisions of the Code of Civil Procedure for his examination upon the said interrogatories.

The Court shall have power upon any such petition to compel the attendance in Court of the defendant and any witnesses who may be thought necessary, and to examine them orally or otherwise as the said Court thinks fit, and to make and enforce such order or orders as the Court thinks just.

51. The costs, including those of the Advocate General and of the reference to him, if the same be directed by the Court to be paid, shall be defrayed either by the defendant or out of the estates rateably as the said Court directs ; and whenever any costs are recovered from the defendant, the same shall be repaid to the estates by which they have been in the first instance

Costs of reference, &c., how to be defrayed.

instance contributed, and the Court may, if it think fit, order the defendant to receive his costs out of the said estates.

## PART V.

## OF THE COMMISSION OF THE ADMINISTRATOR GENERAL.

Commission to be received by Administrators General.

**52.** The Administrator General of each of the said Presidencies, under any letters of administration granted to him in his official character, or under any probate granted to him of a Will wherein he is named as executor by virtue of his office; or under any probates or letters of administration vested in him by section eight or section thirty-one, shall be entitled to receive a commission at the following rates respectively, namely:—

The Administrator General of Bengal at the rate of three *per centum*, and the Administrators General of Madras and Bombay respectively at the rate of five *per centum*, upon the amount or value of the assets which they respectively collect and distribute in due course of administration.

Section 52 not to apply to property of officers and soldiers dying on service, coming to hands of Administrator General.

**53.** The last preceding section shall not apply to cases in which the property of an officer or soldier dying on service comes to the hands of the Administrator General of any of the said Presidencies, under the ninth or the twelfth section of the Statute called "The Regimental Debts' Act, 1863;"

Administrator General entitled to a commission of only three per cent. on gross amount of such property.

and such Administrator General shall not take a percentage on any such property exceeding three *per centum* on the gross amount coming to his hands after the passing of the Administrator General's Act, 1865, if preferential charges as defined by the fourth section of the said Statute have been previously paid, or on the gross amount remaining in his hands after payment by him of such charges, as the case may be.

What expenses, &c., commission is to cover.

**54.** The Administrator General shall be entitled to reimburse himself for any payments made by him in respect of any estate in his charge, which a private administrator of such estate might have lawfully

lawfully made; but save as aforesaid, the commission to which the Administrator General of each of the said three Presidencies shall be entitled is intended to cover, not merely the expense and trouble of collecting the assets, but also his trouble and responsibility in distributing them in due course of administration.

It is therefore enacted that one-half of such commission shall be payable to and retained by such Administrator General upon the collection of the assets, and the other half thereof shall be payable to the Administrator General who distributes any assets in the due course of administration, and may be retained by him upon such distribution.

How payable.

The amount of the commission lawfully retained by an Administrator General upon the distribution of assets, shall be deemed a distribution in the due course of administration within the meaning of this Act.

Commission retained to be deemed a distribution.

*Explanation:* The carrying of assets to separate accounts in the books of the Administrator General notified as hereinbefore provided, and the transfer of assets to the Official Trustee, shall each be deemed to be a distribution within the meaning of this section.

**55.** The Governor General in Council may from time to time order the rate of commission hereinbefore authorized to be received by the Administrator General of Bengal to be raised to any rate not exceeding five *per centum* upon the amount or value of the assets which he collects and distributes in due course of administration and again to be reduced.

Commission of the Administrator General of Bengal may be raised and again reduced.

The Governments of the Presidencies of Fort St. George and Bombay respectively may, with the sanction of the Governor General in Council, from time to time order the aforesaid rate of commission hereby authorized to be received by the Administrators General of Madras and Bombay respectively to be reduced and again to be raised:

Commission of the Administrators General of Madras and Bombay may be reduced and again raised.

Provided that the commission so to be received shall not at any time exceed five *per centum* of the assets collected, and that no person now holding the office

Proviso.

office of Administrator General of Bengal, Madras or Bombay shall, by any such order, be deprived of the right to receive and retain, for his own use, a commission at the rate of three *per centum* in respect of all assets collected and actually administered by him.

Commission not to be charged by executor or administrator other than the Administrator General.

**56.** No person other than the Administrator General acting officially shall receive or retain any commission or agency charges for anything done as executor or administrator under any probate or letters of administration, or letters *ad colligenda bona*, which have been granted by the Supreme Court or High Court at Fort William in Bengal since the passing of Act No. VII of 1849 (*for the appointment of an Administrator General in Bengal*), or by either of the Supreme or High Courts at Madras and Bombay since the passing of Act No. II of 1850 (*to amend and extend to Madras and Bombay Act No. VII of 1849*), or which have been or shall be granted by any Court of competent jurisdiction within the meaning of sections one hundred and eighty-seven and one hundred and ninety of the Indian Succession Act, 1865;

Bequest in favour of executors not affected.

but this enactment shall not prevent any executor or other person from having the benefit of any legacy bequeathed to him in his character of executor, or by way of commission or otherwise.

PART VI.

MISCELLANEOUS.

Power to make rules.

**57.** The Government may from time to time make rules consistent with the provisions of this Act,

For custody of assets.

(a) for the safe custody of the assets and securities which come to the hands or possession of the Administrator General.

For remittance of money.

(b) for the remittance to the India Office of all sums of money payable or belonging to persons resident in Europe, or, in other cases where such remittance are required,

(c) generally

(c) generally for the guidance of the Administrator General in the discharge of his duties ;

For guidance  
of Admin-  
istrator  
General.

and may by such rules amongst other things direct what books, accounts and statements, in addition to those mentioned in this Act, shall be kept by the Administrator General, and in what form the same shall be kept, and what entries the same shall contain, and where the same shall be kept, and where and how the assets and securities belonging to the estates to be administered by such Administrator General shall be kept and invested or deposited pending the administration thereof, and how and at what rate or rates of exchange any remittances thereof shall be made.

Unless any such rules are made and published, the rules now in force in each of the said Presidencies, so far as the same are not inconsistent with this Act, shall be of the same force and effect as if the same had been made and published hereunder.

Proviso as to  
rules now in  
force.

**58.** Such rules shall be published in the *Gazette of India*, the *Fort St. George Gazette*, or the *Bombay Government Gazette*, as the case may be, and the several Administrators General shall obey and fulfil the same, and the same shall be a full authority and indemnity for all persons acting in pursuance thereof.

Publication  
of new rules.

**59.** The Governor General in Council may from time to time, either by general rule, or by special order in a particular case, decide any question as to the time at which any commission accruing to the Administrator General in his official capacity shall be deemed to have been payable; and such decision shall bind every Administrator General and the estates held by him in his official capacity.

Power to  
decide when  
commission  
shall be  
deemed  
payable.

**60.** Any order made under this Act by any Court shall have the same effect and be executed in the same manner as a decree.

Orders of  
Court to be  
equivalent to  
decrees.

**61.** Whoever, having been sworn or having taken an affirmation under this Act, makes upon any examination authorized by this Act, a statement which is false, and which he either knows or believes

False evi-  
dence.

to

31

to be false or does not believe to be true, shall be deemed to have intentionally given false evidence in a stage of a judicial proceeding.

Assets unclaimed for fifteen years to be transferred to Government.

**62.** All assets in the official charge of the Administrator General of any of the said Presidencies, and appearing from the official books and accounts of the Ecclesiastical Registrar and of the Administrator General of any of those Presidencies, or from the official books and accounts of any of those officers, to have been in official custody for a period of fifteen years or upwards without any claim thereto having been made and allowed, shall be transferred and paid to the Comptroller General of Accounts or to the Accountant General to the Government of Fort St. George or Bombay, as the case may be, and be carried to the account and credit of the Government of India for the general purposes of government;

and the receipt of the said Comptroller General or Accountant General, as the case may be, shall be a full indemnity and discharge to the said Administrator General for any such transfer or payment:

Proviso.

Provided that this Act shall not authorize the transfer or payment of any such proceeds as aforesaid, pending any suit heretofore or hereafter instituted in respect thereof.

Mode of proceeding by claimant to recover principal money so transferred.

**63.** If any claim be hereafter made to any part of the securities, monies or proceeds carried to the account and credit of the Government of India under the provisions of this Act, and if such claim be established to the satisfaction of the Comptroller General or the Accountant General to the Government of Fort St. George or Bombay, as the case may be, the Government of India shall pay to the claimant the amount of the principal so carried to its account and credit or so much thereof as appears to be due to the claimant.

If the claim be not established to the satisfaction of the said Comptroller General or Accountant General, as the case may be, the claimant may apply by petition to the High Court at the Presidency town against the Secretary of State for India, and after taking evidence either orally or on affidavit in a

summary

summary way as the Court thinks fit, the Court shall make such order on the petition for the payment of such portion of the said principal sum as justice requires, and such order shall be binding on all parties to the suit,

and the Court may direct by whom the whole or any part of the costs of each party shall be paid.

**64.** Whenever any person, other than a Hindú, Muhammadan or Buddhist or a person exempted under the Indian Succession Act, 1865, section three hundred and thirty-two, from the operation of that Act, dies leaving assets within the limits of the jurisdiction of a District Judge, the District Judge shall report the circumstance without delay to the Administrator General of the Presidency, stating the following particulars so far as they may be known to him:—

District Judge in certain cases to take charge of property of deceased persons, and to report to Administrator General.

(a) the amount and nature of the assets,

(b) whether or not the deceased left a Will, and, if so, in whose custody it is,

and, on the lapse of one month from the date of the death,

(c) whether or not any one has applied for probate of the Will of the deceased or letters of administration to his effects.

The District Judge shall retain the property under his charge, or appoint an officer under the provisions of the Indian Succession Act, 1865, section two hundred and thirty-nine, to take and keep possession of the same until the Administrator General has obtained letters of administration, or until some other person has obtained such letters or a certificate from the Administrator General under the provisions of this Act, when the property shall be delivered over to the person obtaining such letters of administration or certificate, or, in the event of a Will being discovered, to the person who may obtain probate of the Will.

**65.** Nothing in this Act is intended to require the Administrator General to take proceedings to obtain letters of administration to the estate or effects of any officer or soldier or other person subject to

Act not to require administration of estates of soldiers, unless

any



Administrator General authorized by Military Secretary or Committee of Adjustment.

any Articles of War, unless when the Administrator General is duly authorized or required so to do by the Military Secretary to Government, or by a Committee of Adjustment or other officers or persons acting under any law for the time being in force relating to the payment of regimental debts;

nor is anything in this Act contained intended to interfere with or alter the provisions of any Act of Parliament for regulating the payment of regimental debts, and the distribution of the effects of officers and soldiers dying in the service of Her Majesty in India, or of any Articles of War.

Indian Succession Act and Indian Companies' Act not to affect Administrator General.

**66.** Nothing contained in the Indian Succession Act, 1865, or the Indian Companies' Act, 1866, shall be taken to supersede or affect the rights, duties and privileges of the Administrators General and officiating Administrators General of Bengal, Madras and Bombay respectively.

Saving of provisions of Presidency Police Acts as to petty estates.

And nothing contained in the Indian Succession Act, 1865, or in this Act, or in the said Act No. XXIV of 1867, shall be deemed to affect, or to have affected, any provisions for the time being in force relating to the moveable property under two hundred rupees in value of persons dying intestate within any of the Presidency Towns, which shall be or has been taken charge of by the Police for the purpose of safe custody.